

transfer of All India Services have been relaxed in the case of single women All India Services Officers allotted to the Northeastern cadres of Assam-Meghalaya, Manipur-Tripura and Nagaland and Jammu & Kashmir. It has also been decided not to allot women officers to these cadres for a period of 5 years from 1990.

- (ii) Guidelines have been issued regarding posting of husband and wife, as far as possible, at the same station.
- (iii) Rules relating to grant of leave in continuation of maternity leave have been made liberal.
- (iv) T.V. serials have been telecast over the national net work commending the role played by women officers in Civil Services.

Action against Hoarding and Black Marketing

3116. SHRIMATI BASAVA RAJESWARI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have asked the State Governments to gear up their vigilance and enforcement agencies to give information and take firm action against hoarding and black marketing and similar economic offences:

(b) if so, the details thereof:

(c) whether the Union Government have agreed to help and assist the State Government in checking the black marketing and the economic offences in the States: and

(d) if so, how many States have taken up steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b) Yes, Madam. Central Government has advised the State Governments/UT Administrations to intensify their vigilance and enforcement activities for taking firm action against hoarders and similar economic offenders.

(c) and (d) The State Governments and Union Territory Administrations are already engaged in taking action to check blackmarketing and other similar economic offences, in terms of provisions of the Essential Commodities Act, 1955 and other relevant legislations.

Changes in the Eighth Plan

3117. SHRIMATI BASAVA RAJESWARI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government have decided to modify and re-draft the Eighth Five Year Plan;

(b) if so, whether the Union Government have taken a number of initiatives in consultation with the State Governments for effecting changes in the Eighth Five Year Plan;

(c) whether the Government of Karnataka has also been consulted in regard to the schemes which concern Karnataka State and are to be taken up during the Eighth Five Year Plan: and

(d) if so, the allocations proposed for Karnataka during the Eighth Five Year Plan period?